

# HIGH COURT OF JAMMU AND KASHMIR

(OFFICE OF THE CENTRAL PROJECT COORDINATOR e-COURTS)

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To  
All Principal Dist. & Sessions Judges,  
State of Jammu and Kashmir.

No:- 957/CPC/K

Dated:- 11-07-2018

Subject:- **Feeding of files and uploading of data.**

Sir,

With reference to the cited subject, kindly find enclosed herewith the DO from Hon'ble the Acting Chief Justice, High Court of J&K.

Your good self is requested to take the follow up action with report to this office.

With warm regards.

Yours faithfully,

(Malik Shabir Ahmad) 11/7/2018  
CPC (e-Courts)

- Copy to: 1. Registrar General for information.  
2. Pr. Secretary to Hon'ble the Chief Justice for information of his Lordship.

*Justice Alok Aradhe*

JUDGE  
HIGH COURT OF JAMMU & KASHMIR  
&  
CHAIRMAN  
J&K STATE JUDICIAL ACADEMY



HIGH COURT OF JAMMU & KASHMIR  
JAMMU / SRINAGAR

Srinagar  
July 11, 2018

To

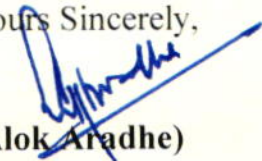
**All Principal District & Sessions Judges,  
State of Jammu & Kashmir.**

e-Courts Project in the State of Jammu and Kashmir has entered into a crucial phase. After successfully connecting all the District Courts to the National Judicial Data Grid (NJDG), the focus has now shifted to the Tehsil (Taluka) Courts. Till date 24 out of 64 Taluka Courts have been connected to the NJDG and connection of the other Courts to the NJDG is in the process. The data of these Courts is now available on NJDG, which per se means that the data can be viewed by any one from anywhere in the world on the internet. This casts a duty upon the Presiding Officers of these Courts to ensure that the data is uploaded correctly and regularly. Therefore, regular personal monitoring by the Presiding Officers, the PDJs and the Nodal Officers of the District Computer Committees is the need of the hour. However, CPC, e-Courts has produced a report of the servers of all the Courts connected to the NJDG, which shows that the data is not being uploaded regularly and, in some cases, there is a time lag of more than thirty days, which, in no case, can be condoned. High percentage of undated cases, namely, cases without next date fed into the CIS, is another example of incomplete data. It should be borne in mind that if the data is not uploaded for three days, the configuration of the server/s is to start afresh, which is a tedious and time-consuming process and affects other goals and timelines of the Project.

It is also reported by CPC that in some courts, feeding of the cases is yet to start although directions in this behalf were issued as back as on March 16, 2017. Feeding of files is a sine qua non for providing various services to the litigants and other stakeholders.

Hence all the concerned are expected to take note of the seriousness of the matter and take remedial measures at the earliest.

Yours Sincerely,

  
(Alok Aradhe)  
Chairperson

Computer & e-Court  
(e-Governance) Committee

RESIDENCE:  
BUNGALOW No. 1, CANAL HOUSE,  
CANAL ROAD, JAMMU-180 016

TELE. OFFICE: +91 191 253 7661  
RESI.: +91 191 258 5511, 257 7990